

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 4437
ANSWERED ON - 02/04/2026

e-NOTARISATION

4437. SHRI MASTHAN RAO YADAV BEEDHA:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether Government proposes to establish uniform standards and integrated legal framework for e-notarisation platforms nationwide, following court acceptance of digital notarisation and if so, the details thereof;
- (b) the details of any consultations or expert committees formed to assess security, authenticity and interoperability of e-notarised documents across States and courts;
- (c) the timeline and roadmap for amending existing laws and rules to legally recognise e-notarisation in all the jurisdictions; and
- (d) the measures envisaged for public awareness, training and safeguards against misuse or forgery in digital notarisation processes?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): No such proposal is under consideration.

(b) to (d): Does not arise.
